

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1191**

**TO BE ANSWERED ON THE 10TH DECEMBER, 2025/ AGRAHAYANA 19, 1947
(SAKA)**

CYBER CRIME REPORTING AND REDRESSAL

1191 SHRI TIRUCHI SIVA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken note of the finding that only 17.7 per cent of the country knows the procedure to report a cyber crime;**
- (b) whether Government is also aware that National Crime Records Bureau (NCRB) shows a rise of 31.2 per cent in cyber crimes in 2023, compared to 2022;**
- (c) the details of steps taken to create awareness on how to report cyber crimes among senior citizens and women specifically; and**
- (d) the details of financial assistance sanctioned and released to States for capacity building for addressing cyber crimes, State-wise?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (d): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2023. As per the data published by the NCRB, details of cases registered under cyber crimes (involving communication devices as medium/target) during the period from 2022 to 2023 is as under:

Cyber Crimes Cases registered	Year	
	2022	2023
	65,893	86,420

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the Indian Cyber Crime Coordination Centre (I4C), MHA, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

The Central Government has taken various initiatives to facilitate the ease of reporting and to create awareness on registration of cyber crime incidents on National Cyber Crime Reporting Portal which, inter-alia, include the following:-

1) Caller Tune Campaign: I4C in collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 & NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service Providers (TSPs).

2) Awareness on National Cyber Crime Reporting Portal is also made by dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025& Suraj Kund Mela 2025, engaged MyGov for publicity in multiple mediums, digital displays on railway stations and airports across etc.

The Ministry of Home Affairs has released financial assistance to the tune of Rs. 132.93 crores under the ‘Cyber Crime Prevention against Women and Children (CCPWC)’ Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs’ personnel, public prosecutors and judicial officers. Cyber forensic-cum-training laboratories have been commissioned in 33 States/UTs and more than 24,600 LEA personnel, judicial officers and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc.

Under the scheme “Assistance to States & UTs for Modernization of Police”, central assistance is provided to all the State/UT Governments for procurement of weapons; equipment for Information Technology, Communication, Training, etc. including equipment/infrastructure for combating cyber crimes, modernization of digital forensic labs, etc. The details of funds released to the States/UTs under the Scheme of ‘Assistance to States & UTs for Modernization of Police’ during the financial year 2024-25 and 2025-26 is at Annexure.

Details of the funds released to the States/UTs from the F.Y. 2024-25 and 2025-26 under the scheme of 'Assistance to States and UTs for Modernization of Police':

(₹ in crore)

S. No.	State/UT	2024-25	2025-26
		Funds released	Funds released/ Mother Sanction
1	Andhra Pradesh	4.90	9.88
2	Arunachal Pradesh	0.00	1.73
3	Assam	0.00	6.45
4	Bihar	0.00	15.20
5	Chhattisgarh	8.95	6.09
6	Goa	0.72	1.45
7	Gujarat	14.80	14.95
8	Haryana	0.00	6.63
9	Himachal Pradesh	3.44	2.31
10	Jharkhand	0.00	0.00
11	Karnataka	15.93	10.72
12	Kerala	10.28	0.00
13	Madhya Pradesh	6.98	14.09
14	Maharashtra	0.00	0.00
15	Manipur	0.00	2.18
16	Meghalaya	0.00	1.73
17	Mizoram	0.00	1.43
18	Nagaland	2.82	0.00
19	Odisha	4.64	7.74
20	Punjab	3.06	6.18
21	Rajasthan	11.40	23.65
22	Sikkim	2.49	1.25
23	Tamil Nadu	0.00	0.00
24	Telangana	15.78	15.92
25	Tripura	0.00	2.09
26	Uttar Pradesh	0.00	31.85
27	Uttarakhand	1.51	2.95
28	West Bengal	6.51	13.14
	SubTotal (A)	114.19	199.54
29	Andaman & Nicobar Islands	0	0
30	Chandigarh	0	0
31	Dadra & Nagar Haveli and Daman & Diu	0	0
32	Delhi	2.24	0
33	Jammu & Kashmir	0	3.73
34	Ladakh	0.56	0
35	Lakshadweep	0	0
36	Puducherry	0	0.61
	SubTotal (B)	2.80	4.34
	Total (A+B)	116.99	203.88
